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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**



C.P. (I.B) No. 91/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2018**

Name of the Company: Aarti Industries Ltd.
V/s.
Khushbu Vinyl Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Rasesh Parikh	Advocate	Petitioner	
2.	Harmish Shah	Advocate	Respondent	

ORDER


Learned Advocate Mr. Rasesh Parikh present for Operational Creditor/Petitioner.
Learned Advocate Mr. Harmish Shah present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.


Petitioner wants to file copy of resolution passed by Board of Directors.

Respondent wants to file original form III received by it.

List the matter on 21.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 14th day of February, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**